

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP(IB)No.14/KB/2019
CA(IB)No.39/KB/2020

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi.

2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 7th January, 2020, At 10:30 A.M

Name of the Company	United Bank of India Vs. Arin Minerals Pvt. Ltd.(In CIRP)		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

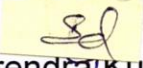
LIPIKA GHOSH

**UNITED BANK
OF INDIA**

Lipika Ghosh
Adv
7/1/2020

ORDER

Ld. Counsel for the financial creditor appears. CA(IB) 39/KB/20 is filed by the RP under section 12A of IBC for withdrawal of the main CP on the ground that the matter has been settled. We perused records. CoC in its meeting dated 30.12.2019 passed resolution by 100% votes to withdraw the application. We accept the prayer. Application stands withdrawn. Hence, CA(IB) 29/KB/20 stands withdrawn and disposed off as being settled.


(Virendra Kumar Gupta)
Member (T)


(M. B. Gosavi)
Member(J)